

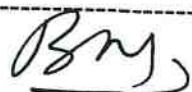


NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

(17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 01.10.2019

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : IBA/788/2019
NAME OF THE PETITIONER(S) : SANTOSH LTD
NAME OF THE RESPONDENT(S) : OREN HYDROCARBONS PVT LTD
UNDER SECTION : Sec 9 RULE 6 OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1	B Ramana Kumar	Counsel for Applicant	
2	S. Harish Kumar	" "	
3.)	K.M.D. Mubilan Subhang P. Nair	for CD	

ORDER

Counsels for both the parties are present. A Memo has been placed on record by the Counsel for the Corporate Debtor along with Memorandum of Settlement. In light of the Memo and the Memorandum of Settlement dated 26.09.2019, the Application stands **disposed of**. The Memo and the Memorandum of Settlement shall form part of this Order. However, liberty is granted to the Operational Creditor to restore/revive the Petition in the event of default, if committed by the Corporate Debtor in making payment or the post-dated Cheques get dishonoured by the bank.


(ANIL KUMAR B)
MEMBER (TECHNICAL)

MS


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)